

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-464(ND)/2018

IN THE MATTER OF:

Mr. Venu Jian &Anr.

vs

M/s Sanskriti Jewels Pvt. Ltd.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 07.08.2018

Coram:

R.VARADHARAJAN,  
Hon'ble Member (Judicial)  
V.K.Subburaj,  
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Abhishek Kumar Singh, Advocate  
For the Respondents : Ms. Leena Tuteja, Advocate

ORDER

Learned counsel for the petitioner is present. Upon notice of this tribunal corporate debtor is being represented by Miss Leena Tuteja, Advocate. It is represented by learned counsel for the corporate debtor that since legible copies of the typed set of petition along with annexures has not been furnished to the corporate debtor, the petitioner may be directed to furnish a legible copy of the typed set of documents along with petition. Learned counsel for the petitioner represents that the same will be done in a day or two. Let the same be complied with and reply be filed within a period of ten days thereafter. A copy in advance of reply shall be given to the learned counsel for the petitioner and the petitioner is directed to file rejoinder within a period of seven days upon the advance copy of reply being made available. Post the matter on 05.09.2018.

— Sd —

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)